

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2316/2017**

New Delhi this the 18<sup>th</sup> day of July, 2017

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Liyakat Ali, S/o Poda  
R/o C-36, Gali No.14,  
Madhu Vihar, Delhi

- Applicant

(By Advocate: Mr. U.Srivastava)

-Versus-

1. Union of India through  
the General Manager,  
Northern Railway,,  
Baroda House, New Delhi
  2. The Divisional Railway Manager,  
Northern Railway,  
Estate Entry Road, New Delhi
  3. The Divisional Engineer  
O/o The Divisional Railway Manager,  
Northern Railway,  
Estate Entry Road, New Delhi
- Respondents

**ORDER (Oral)**

The applicant took VRS from the post of Gateman on 22.04.2016. His grievance is that he is entitled for overtime allowance, but the same has not been given to him by the respondents. In this regard, the applicant has submitted a representation dated 19.10.2016 (pg. 44) which has not been decided so far. The representation was followed by a reminder dated 24.06.2017 (pg.45) which, too, has remained unanswered.

2. Learned counsel for the applicant submits that the applicant would be satisfied if a time-bound direction is issued to respondents to decide his pending representation.

3. Having regard to the submissions made by the learned counsel for the applicant and without going into the merits of the case, the OA is disposed of with a direction to the respondents to decide the representation of the applicant dated 19.10.2016 within a period of three months from the date of receipt of a copy of this order.

**(K.N. Shrivastava)**  
**Member (A)**

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